

t

SLP(C)No. 10155 OF 2003
ITEM No.44

Court No. 1

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10155/2003

(From the judgement and order dated 24/04/2003 in FA 186/02
of The HIGH COURT OF BOMBAY AT AURANGABAD)

LALCHAND MANAKCHAND MEHTA

Petitioner (s)

VERSUS

NEELAMCHAND HARAKCHAND MEHTA & ORS.

Respondent (s)

(With prayer for interim relief)
With

SLP(C)No.23713/2003 (With prayer for interim relief)

Date : 12/04/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s) Mr.Gaurav Agrawal,Adv.,
in SLP 10155/03 Mr. Prashant Kumar,Adv.,
And for R-1 inMr.Akila Agrawal,Adv.,
SLP 23713/03Mr.Saurav Agrawal,Adv.

In SLP 23713/03 Mr.C.G. Solshe,Adv.
And for R-1 in
SLP 10155/03
For Respondent (s)
Mr.Kuldip Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Let counter affidavit be filed within four weeks.
List after four weeks.

(Vijay Kumar Sharma) (Janki Bhatia)
AR cum PS to Hon.Judge Court Master